

STATEMENT RE: ACTION TAKEN BY  
GOVERNMENT ON VARIOUS ASSURANCES,  
PROMISES AND UNDERTAKINGS  
GIVEN

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

- (i) Statement No. I.—Thirteenth Session, 1965.
- (ii) Supplementary Statement No. III.—Twelfth Session, 1965.
- (iii) Supplementary Statement No. VII.—Eleventh Session, 1965.
- (iv) Supplementary Statement No. X.—Tenth Session, 1964.
- (v) Supplementary Statement No. XVII.—Seventh Session, 1964.
- (vi) Supplementary Statement No. XX.—Fourth Session, 1963.
- (vii) Supplementary Statement No. XXIII.—First Session, 1962.

[Placed in Library. See No. LT-5335 to 5341/65].

Shri Hari Vishnu Kamath (Hosangabad): Sir, on a point of order. Under rule 323, coupled with the general rule that Members of the House should abide by your directions—that is the general rule—you were pleased to direct the Finance Minister, I believe last Wednesday or Thursday, perhaps, that he should make a statement this week on the various sins of omissions and commissions that his Ministry has committed, giving reasons for the same. (Interruption).

An hon. Member: He promised.

Shri Hari Vishnu Kamath: He was forced to promise. That was about a week ago, and we expected that the statement would be laid much earlier. May I ask whether there is

any truth in certain reports to the effect that the Finance Minister forwarded to the Minister of Parliamentary Affairs a statement embodying the reasons three or four days ago, and, if so, the reasons for the delay in submitting it to the House. Under rule 323, there is a Committee on Government Assurances, and normally, the House would expect—and I am sure you would agree with me—that the Committee on Government Assurances must have sufficient time to consider all those statements that have been laid by Ministers on the Table. I am afraid, coming at this fag end of this session, the Committee is being practically, virtually, balked of its right to speedily scrutinise the assurances, etc., in respect of which the statement has just now been made. Unfortunately, I think the Committee will be handicapped and hamstrung by the delay that has taken place with regard to the statement on those assurances.

Lastly, the Secretariat of the Lok Sabha, in its analysis, has said that out of all the assurances since 1962 April, first session, of this third Lok Sabha, till the budget session of 1965—there were so many assurances given during that period—311 still remain outstanding. I would like to know—I am sure the Secretariat must be having a record of that also—after this statement that has been laid on the Table of the House today, how many assurances still remain outstanding now, and the session to which they relate.

Shri Satya Narayan Sinha: I have got a statement. If the hon. House wants to know the details and if the Speaker permits me, I will read it out so that the House would understand the position. Or, if you like, I shall place a copy of it on the Table of the House. (Interruption). Now, the statements laid today include information in respect of the following two assurances on which some Members were anxious to have the information immediately: first, expendi-

[Shri Satya Narayan Sinha]

ture including foreign exchange on visits of Ministers abroad, and secondly, expenditure including foreign exchange on visits of Officers abroad. These two assurances were given in the August-September, 1965 session only and should not be considered to be pending implementation for a long time.

The statement also includes information about implementation of an assurance regarding foreign exchange spent on foreign technicians employed in India. A reference about this was made by the Minister of Finance the other day. This has been pending since 1962. It is true. The delay in its implementation has already been explained by the Finance Minister the other day.

The factual position about assurances is that during the term of the present Lok Sabha, a total of 2,363 assurances were given up to the end of the last August-September, 1965 session. Out of these, 2,130 have been implemented. This means that over 90 per cent of the assurances have been implemented. The outstanding assurances of early years, particularly of 1962 and 1963 are: 1962, 4 and 1963, 10. Out of the four assurances pending since 1962, we have requested the Committee on Assurances to delete one in respect of foreign collaboration for the construction of a second shipyard at Cochin for the reason that the project report from a Japan firm—Mitsubishi Heavy Industries—has not so far been received. (Interruption). It is a very queer name. An agreement is expected to be signed with this firm only after getting a report from them.

The details in respect of the three others are as under: first, on the assurance given by the Transport Minister, regarding the number of steamers taken on time charter or voyage charter during the second Plan, the latest position is that the

information has already been collected by the Ministry and is being consolidated. It is expected to lay this information early in the next session.

**Shri Hari Vishnu Kamath:** Do you think three years is not a long enough period?

**Shri Satya Narayan Sinha:** I am giving the factual position. I am giving you the names of the Ministries also.

**Shri Hari Vishnu Kamath:** Blacklist them.

**Shri Satya Narayan Sinha:** Just listen. I am giving you the factual position. Secondly, on the assurance by the Minister of Transport regarding the amount of foreign exchange paid during the second and third Plans for construction or acquisition of ships from abroad, as the information relating to it has to be collected from numerous Indian shipping companies in the private and public sectors, a certain amount of delay has taken place in implementing it. The Minister of Transport has promised to send us the information at an early date.

On assurance No. (iii), the assurance given by the Health Minister regarding a comprehensive scheme for rural water supply scheme for Rajasthan, the information is not forthcoming from the Government of Rajasthan. They have been reminded by the Ministry from time to time.

**Shri Hari Vishnu Kamath:** Too busy with party politics.

**Shri Satya Narayan Sinha:** Maybe. The implementation of this assurance can be had only after receipt of the information from the Government of Rajasthan.

**Shri Hari Vishnu Kamath:** Send reminders to them.

**Shri Satya Narayan Sinha:** Several reminders have been sent to them. There is a procedure adopted in the Department for culling out assurances from the debates. So, this is the position more or less.

**Mr. Speaker:** I would ask the Committee on Assurances to examine this: what has been laid and what remains, and then to make a report to me by the next session.

ANNUAL REPORT OF ASHOKA HOTELS,  
AND REVIEW BY GOVERNMENT THEREON,  
AND

ANNUAL REPORT OF JANPATH HOTELS,  
AND REVIEW BY GOVERNMENT THEREON.

**The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):** Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy each of the following papers:—

- (1) (i) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5342/65].

- (2) (i) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 6179A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5343/65].

NOTIFICATIONS UNDER KERALA MOTOR  
VEHICLES RULES AND ANNUAL REPORT  
OF CENTRAL ROAD TRANSPORT CORPORATION,  
LTD., NEW DELHI.

**Shri P. S. Naskar:** On behalf of Shri Raj Bahadur, I beg to lay on the Table:

- (1) a copy of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clauses (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 394/65 published in Kerala Gazette, dated the 2nd November, 1965.

- (ii) S.R.O. No. 402/65 published in Kerala Gazette dated the 9th November, 1965. [Placed in the Library. See No. LT-5344/65].

- (2) a copy of Annual Report of the Central Road Transport Corporation Limited, New Delhi, for the year 1964-65; along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5345/65].

ANNUAL REPORT OF INDIAN DRUGS AND  
PHARMACEUTICALS.

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagasan):** I beg to lay on the Table a copy each of the following papers:— [Shri Alagasan]

- (i) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1964-65, along with the